

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

13. C.P.(IB)-3069(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **01.07.2021**

NAME OF THE PARTIES: Global Engineering

V/s

Gammon Engineers and Contractors Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Counsel for the Respondent, Mr. Pradnyesh Sabnis is present through virtual hearing.

**CP 3069/2019**

None present for the Petitioner not only today but also on the earlier occasions when the matter was listed on board on 22.02.2021 and 25.01.2021. The petitioner despite direction dated 22.02.2021 to serve the copy of the Company Petition on the Respondent, failed to serve the same as per the representation made by the counsel appearing for the CD today before this Bench. The continuous conduct of the petitioner clearly shows and establish that the petitioner is not interested in prosecuting the matter. Therefore, the above CP 3069/2019 is dismissed for non-prosecution.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)